## THE SUGAR UNDERTAKINGS (TA-KING OVER OF MANAGEMENT) AMENDMENT BILL, 1985

PII

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Sugar Undertakings (Taking over of Management) Act, 1978.

The question was put and the motion was adopted.

RAO BIRENDRA SINGH: Sir, I introduce the Bill.

STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECES-SITATED IMMEDIATE LEGISLA-TION BY THE GANGTOK MUNICI-PAL CORPORATION (AMEND-MENT) ORDINANCE, 1984

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Gangtok Municipal Corporation (Amendment) Ordinance, 1984. [Placed in Library. See. No. LT5/85]

## THE GANGTOK MUNICIPAL CORPORATION (AMENDMENT) BILL, 1985

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to move for leave to introduce a Bill further to amend the Gangtok Municipal Corporation Act, 1975:

The question was put and the motion was adopted.

SHRI ABDUL GAFOOR: Sir, I introduce the Bill.

ANNOUNCEMENT RE. GOVERN. MENT BUSINESS FOR THE WEEK. COMMENCING 21ST JANUARY, 1985

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN. TARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 21st January, 1985, will consist of:

- 1. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills in replacement thereof:
  - (a) The General Insurance Business (Nationalisation) Amend. ment Ordnance, 1984.
  - (b) The National Capital Region Planning Board Ordinance, 1984.
  - (c) The Sugar Untertakings (Taking Over of Management) Amendment Ordinance, 1984.
  - 2. Consideration and passing of the Gangtok Municipal Corporation (Amendment) Bill, 1985.
  - 3. Discussion on the Motion of Thanks on the President's Address.
- 4. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of Bills, in replacement thereof, as passed by Lok Sabha:—
- (a) The Representation of the People (Amendment) Ordinance, 1984.
  - (b) The Foreign Contribution (Regulation) Amendment Ordinance, 1984.
    - (c) The Calcutta Metro Railway (Operation and Maintenance temporary Provisions Ordinance, 1984.